



2026:AHC:19708

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1477 of 2026

Sonoo Chauhan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the order dated 29.09.2025 passed by the Respondent No.3 namely Tehsildar (Judicial), Tehsil Saidpur, District Ghazipur in favour of the Respondent No.4 namely Shubhawati Devi, an application in the shape of representation was submitted by the petitioner before the Respondent No.2 namely Sub-Divisional Magistrate, Tehsil Saidpur, District Ghazipur on 08.12.2025. Since no decision has been taken, hence the present writ petition.

2. Heard Shri Aryan Singh, Advocate holding brief of Shri Anand Kumar Singh, learned counsel for the petitioner, learned Standing Counsel appearing on behalf of State-respondents and perused the record.

3. From perusal of the record it is clear that against the order dated 29.09.2025 passed by the Respondent No.3, statutory alternative remedy is available to the petitioner to file an appeal before the Respondent No.2-Sub-Divisional Magistrate, Tehsil Saidpur, District Ghazipur as provided under sub section (2) of Section 35 of the U.P. Revenue Code, 2006.

4. In this view of the matter, the writ petition is dismissed on the ground of availability of statutory alternative remedy.

(Prakash Padia,J.)

January 29, 2026

Swati